

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 207/TT/2016**

Subject : Determination of transmission tariff of Asset-A: 420 kV, 125 MVAR Bus Reactor at Raigarh Sub-station, Asset-B: 420 kV, 80 MVAR Switchable line Reactor at Solapur sub-station and Asset-C: 420 kV, 125 MVAR Bus Reactor at Aurangabad Sub-station under "Installation of Reactors in Western Region" in Western Region from actual COD to 31.3.2019

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd. and 7 others

For petitioner : Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL

For respondent : Shri Rajesh Kumar Gupta, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for approval of the transmission tariff for transmission assets under "Installation of Reactors in Western Region" in accordance with 2014 Tariff Regulations.

The Commission observed that the petitioner vide affidavit dated 5.4.2017 has submitted the details of un-discharged liabilities as on COD and year wise actual discharge for all the assets but the same is not certified by the Auditor and therefore, directed the petitioner to submit the same with an advance copy to the respondents by 12.6.2017.



2. The Commission further directed the respondents to file their reply by 21.6.2017 and the petitioner to file rejoinder, if any, by 30.6.2017. The Commission also observed that no extension of time shall be granted.
3. Subject to the above, the order in the petition is reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

